## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:58 ANSWERED ON:05.08.2013 TOLL POLICY Siddeswara Shri Gowdar Mallikarjunappa;Singh Shri Dhananjay

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has any policy for determination of toll rates being charged from road users at toll plazas located on National Highways;

(b) if so, the details thereof;

(c) whether any proposal is under consideration of the Government for rounding off the toll rates and if so, the details thereof;

(d) whether instances of toll collection despite poor condition of road have been reported in the country; and

(e) if so, the details thereof and the action taken by the Government in this regard?

## Answer

## THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a)&(b) Yes Madam. Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge – Public Funded Project) Rules, 1997; and the National Highways (Rate of fee) Rules, 1997 for those completed after the date of notification of these Rules. The above mentioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on a stretch of National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notifications issued by the Central Government.

(c) No Madam.

(d) The user fee on a stretch of National Highways is collected as per the NH (fee) Rules, 2008 and the Concession Agreement.

(e) Does not arise.